

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 1885/2024

RAMESH KUMAR CHHABRA

Appellant(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

Date : 02-01-2025 This appeal was called on for hearing today.

For Appellant(s)

Mr. S. Hariharan, Adv.
Mr. K.M. Kalidharun, Adv.
Mr. Nagender, Adv.
Mr. Vikash Singh, AOR

For Respondent(s)

Mr. H.K. Naik, Adv.
Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

Respondent No.2 is duly represented.

Certificate of service in respect of respondent No.1 is still awaited from the concerned High Court. Let fresh reminder be issued.

In the light of Order XX, Rule 5, Sub Rule 3, Supreme Court Rules, records are not required to be requisitioned from the concerned Courts as the matter does not involve death sentence or life imprisonment.

List again on 10.2.2025.

SUJATA SINGH
Registrar